

(2025) 07 DEL CK 0910

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 1205 Of 2025 & Criminal Miscellaneous Application No. 7903 Of 2025

Yashu Chugh

APPELLANT

Vs

State Of Nct Of Delhi & Anr

RESPONDENT

Date of Decision : 17-07-2025

Acts Referred:

Indian Penal Code, 1860 — Section 279, 338

Citation : (2025) 07 DEL CK 0910

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Vaibhav Mittal, Akash Vajpai, Manjeet Arya

Final Decision : Allowed

Judgement

Girish Kathpalia, J

1. Petitioner seeks quashing of FIR No.0329/2023 of PS Delhi Cantt for offence under Section 279/338 IPC on the ground that complainant de facto (respondent no.2) has settled the disputes with the petitioner.

2. Petitioner as well as respondent no. 2, both identified by IO/ASI Vishan Pal Singh are present in Court. I have spoken with both of them in Hindi. It is submitted by them that they have compromised the disputes pertaining to the subject FIR and respondent no. 2 has received full and final settlement amount, which is in addition to the compensation already received by him in proceedings before Motor Accident Claims Tribunal. Respondent no. 2 submits that he does not wish to pursue prosecution of the petitioner. State has no serious objection to this petition.

3. The petition is allowed and accordingly, FIR No.0329/2023 of PS Delhi Cantt for offence under Section 279/338 IPC and proceedings arising out of the same are quashed. The pending application also stands disposed of.